

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. APOORV SINGH

Criminal Appeal No(s). 1786/2026

RAM JANAM

Appellant(s)

VERSUS

STATE OF U.P.

Respondent(s)

Date : 06-08-2026 This appeal was called on for hearing today.

For Appellant(s) :

Mr. Punit Handa, Adv.
Mr. Devesh Maurya, Adv.
Mr. Rohit Swarup, Adv.
Mr. Virender Kumar Sharma, Adv.
Ms. Sakshi Chahar, Adv.
Mr. Saurabh Rohilla, Adv.
Mr. Praveen Swarup, AOR
Ms. Sakshi, Adv.
Ms. Ashu Tomar, Adv.

For Respondent(s) : Ms. Srishti Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

Sole Respondent is duly represented. Only Memo of appearance has been filed. Vakalatnama be filed, as per rules. Ld. Counsel seeks time to file the reply.

As per office report, digital copies of original records of High Court and Trial Court have been received. Let, the soft copies of the same be provided to Ld. Counsels for both the parties in light of Circular F.No.01/Judl./2025, dated 10.01.2025.

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Registry to process the matter for listing before the Hon'ble Court, as per rules. Reply, if any, be filed by the sole respondent in the meantime.

Copy of this Record of Proceeding be furnished to the concerned Ld.Advocate-on-record for information and compliance.

APOORV SINGH
Registrar

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